GOVERNMENT OF INDIA MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA UNSTARRED QUESTION NO.833 TO BE ANSWERED ON 23.07.2021

REUNITE ACTION PLAN

†833. SHRI JANARDAN MISHRA: DR. RAM SHANKAR KATHERIA:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the nature and details of Reunite Action Plan along with the action plan of the Government to trace the missing children through the same;
- (b) the number of missing children traced so far through this action plan;
- (c) whether the Government has received any complaints regarding missing of deaf and dumb children; and
- (d) if so, the steps taken by the Government in this regard?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT (SRIMATI SMRITI ZUBIN IRANI)

(a) to (d): 'Police' and 'Public Order' are State subjects as per Seventh Schedule of the Constitution of India. States/ Union Territories are competent to take action on complaints on missing children. However, Ministry of Home Affairs has issued advisories to States/ Union Territories to ensure adequate mechanisms are put in place inter-alia, so that in case of complaint of any missing children, the same should be reduced into a First Information Report and appropriate steps should be taken to see that follow up investigation is taken up immediately thereafter.

The Ministry of Women and Child Development has developed web portals "TrackChild" and "Khoya-Paya" since, 2012 and 2015 respectively to track the missing and found children. The Ministry supports 24x7 outreach helpline service for children in distress. This service is available through a dedicated toll free number, 1098 which can be accessed by children in crisis or by adults on their behalf from any where in India. As per National Crime Records Bureau (NCRB), State/UT-wise, number of missing and traced children (below 18 years) in the country during 2017-19 is **Annexed**.

Annexure

Annexure to part (a) to (d) of Lok Sabha Unstarred Question No.833 for 23.07.2021 by Shri Janardan Mishra & Dr. Ram Shankar Katheria regarding "Reunite Action Plan".

As per National Crime Records Bureau (NCRB), State/UT-wise, number of missing and traced children (below 18 years) in the country during 2017-19 is as follows:

C 1	State/UT	2017		2018		2019	
SL		Missing	Traced	Missing	Traced	Missing	Traced
1	Andhra Pradesh	3616	2902	3150	2610	3286	2737
2	Arunachal Pradesh	74	48	34	32	46	41
3	Assam	1651	1170	2120	1461	2067	1389
4	Bihar	8493	3271	12072	6967	12404	5208
5	Chhattisgarh	3341	2267	4237	2920	4460	2872
6	Goa	45	14	47	16	62	25
7	Gujarat	2172	1653	2417	1873	1983	1354
8	Haryana	3814	2217	3739	2576	3978	2610
9	Himachal Pradesh	368	271	481	340	534	429
10	Jammu & Kashmir	725	219	800	416	661	260
11	Jharkhand	1099	465	993	377	972	517
12	Karnataka	3195	1954	2864	2314	1385	832
13	Kerala	1755	1595	2153	2002	2335	2195
14	Madhya Pradesh	14116	8834	15320	9284	17058	11256
15	Maharashtra	8581	3364	6928	3214	8276	4322
16	Manipur	97	75	107	82	137	109
17	Meghalaya	148	103	163	119	148	116
18	Mizoram	1	1	3	3	0	0
19	Nagaland	103	101	97	81	53	44
20	Odisha	7446	6281	3491	1139	5503	1490
21	Punjab	2724	872	2587	638	2843	792

Sour	ource: Crime in India						
	TOTAL (ALL INDIA)	118971	70440	115656	71176	119617	71253
	TOTAL UT(S)	15893	7125	15665	9425	12908	615:
36	Puducherry	43	43	49	48	49	40
35	Lakshadweep	0	0	0	0	0	(
34	Delhi	15252	6807	14986	9102	12239	5880
33	Daman & Diu	34	29	30	17	30	14
32	D&N Haveli	8	4	4	0	7	
31	Chandigarh	513	207	540	214	528	172
30	A&N Islands	43	35	56	44	55	43
	TOTAL STATE(S)	103078	63315	99991	61751	106709	65102
29	West Bengal	19671	11849	16027	10205	16027	10205
28	Uttarakhand	877	572	938	374	1103	44(
27	Uttar Pradesh	5161	2763	5704	2799	6089	3872
26	Tripura	166	150	198	188	179	149
25	Telangana	4304	2984	4410	3152	4566	3912
24	Tamil Nadu	5844	4782	5333	4038	5814	4263
23	Sikkim	88	85	57	52	43	38
22	Rajasthan	3403	2453	3521	2479	4697	3626